GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UN-STARRED QUESTION NO. 1362

TO BE ANSWERED ON FRIDAY, THE 9TH FEBRUARY, 2018 MAGHA 20, 1939 (SAKA)

Amendments in PMLA

1362. DR. C. GOPALAKRISHNAN: SHRI P. NAGARAJAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Enforcement Directorate (ED) proposes amendments in the Prevention of Money Laundering Act 2002 (PMLA) at par with the Act prevalent in Australia and United Kingdom;
- (b) if so, the details thereof and the reasons therefor;
- (c) the total amendments proposed to be made in the PMLA; and
- (d) the time by which the said amendments are likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

- (a) & (b) No, Madam. While proposing amendments' to the Prevention of Money-laundering Act, 2002 (PMLA), the money laundering laws of other countries were examined and considered to gather knowledge for background guidance only.
- (c) & (d) Amendments have been proposed in seven sections and are in schedule to PMLA vide Finance Bill, 2018.